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## Central Administrative Tribunal Principal Bench

CP-185/2004 MA-1316/200**2** OA-112/2003

New Delhi this the 5th day of July, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A) Hon'ble Shri Shanker Raju, Member (J)

- 1. Vijay Kumar Malhotra, Junior Technical Officer (1) A/F S/o Late Shri Girdhari Lal R/o House No.BD-830 Sarojini Nagar, New Delhi-23.
- Harbans Singh Balwa
   Junior Technical Officer (1) Eng.
   S/o Late Shri Aamar Singh Balwa
   R/o Quarter No.892 Sector 8
   R.K. Puram, New Delhi-22.
- Satya Pal Malik,
   Junior Technical Officer (1) Elect.
   S/o Late Shri Kishan Lal
   R/o Y-344 Sarojini Nagar,
   New Delhi-23.

-Applicants

(By Advocate: Mrs. Rani Chhabra)

Versus

- Kamal Pandey
   Cabinet Secretary,
   East Block, V
   R.K. Puram, New Delhi.
- Amar Bhushan, The Special Secretary Aviation Research Centre, Head Quarters, East Block V R.K. Puram, New Delhi.
- 3. Ashok Kumar The Deputy Director, Aviation Research Centre AIR Wing Head Quarters, East Block V R.K. Puram, New Delhi.

-Respondents

(By Advocate: Shri M.M. Sudan)
ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Learned counsel heard.

2. CP-185/2004 filed on behalf of applicant and MA-1316/2004 filed on behalf of respondents being inter-connected are being disposed of together.

- 3. OA-112/2002 was decided vide order dated 20.11.2003 with the following directions to the respondents:-
  - Accordingly, we allow the OA to the extent that the respondents shall the representation filed by the applicants their applications dated 5.1.2002 and 13.8.2002 also earlier representation of 1999, the same be disposed of by passing a reasoned and speaking order and also keep the view the allegations of the applicant that certain juniors namely, Shri Acharya and Shri I.G. Abarham had been appointed as JTI-I who were alleged juniors to the applicants. This representation be decided within a period of three months from the date of receipt of a copy of this order and survives any grievance thereafter applicant is at liberty to agitate afresh".
- 4 Thereafter respondents were allowed extension of time by one month for implementation this court vide order dated 11.5.2004 directions of in MA-626/2004. respondents have Now, come in months for MA-1316/2004 seeking another three time implementation of directions of this court. allowed time till 10.8.2004 for implementation of directions of this court, particularly, in view of fact that the applicant No.2 is retiring in August, 2004. No further extension of time shall be granted. As such, both MA for extension of time and Contempt Petition disposed of with liberty to applicant to revive the CP, the present directions are not complied with by the Notices to the respondents are discharged respondents.

(Shanker Raju) Member (J)

(V.K. Majotra) Vice-Chairman (A) らす。サ

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